

PROTECTION OF SENIOR CITIZENS DURING COVID-19 PANDEMIC

By- Saumya Tripathi

Delhi High Court has issued notice in plea seeking special protection of senior citizens during ongoing COVID-19 pandemic. In this the division bench of chief justice DN Patel and Justice Prateek Jalan has issued notice to both the governments i.e. Central and the Delhi Government.



As this petition was filed by the Mr. Gaurav Gambhir, who said that the arrangements should be provided by the Central and the State Government like banking, health, groceries and all other basic facilities should be given to the senior citizens as they are on the high risk zone because they are having low immunity level, comorbidity and even over the age of 60 people get underly many of the conditions like asthma, liver diseases, diabetes, heart problem, hyper tension, or some other such disease which makes it difficult to recover them from this COVID-19. Therefore, it becomes major concern to prevent the old age people from this COVID-19 virus.

The petitioner also said that free testing facilities should also be provided to the senior citizens so that if they are suffering from COVID-19 it can be known at early stage and provided assistance.

Petitioner has clarified all in a smooth way about the society and said that children are living with their parents and the parents can manage how to live in this situation. But many old age people are there who are not having much knowledge or awareness about this COVID-19 that put them into a difficult situation. Many of the old age people are there who are alone no one is with them they are the one who are managing everything in this situation also as by preparing food, bringing all the basic needful things.

On the ways of protecting the senior citizens with comorbidity, the petitioner argues, is to completely isolate them and provide them with all the basic facilities that are needed to them in this day to day life.

